

FIR no. 10750/2020
PS Bharat Nagar
U/s 279/337 IPC

26.05.2020

Present : Ld. APP for the State.

None for applicant.

Reply to the application not received.

Let previous order be complied afresh for

28.05.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

FIR no. 119/2020
PS North Rohini

26.05.2020

This is an application for releasing currency notes of Rs. 2,01,550/-.

Present:- Ld. APP for the State.

Ld. counsel for applicant through VC.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the currency is released to the rightful owner.

Instead of releasing the currency notes on superdari, I am of the considered view that the currency notes has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

“65. The currency notes seized by the police may be released to the person, who , in the opinion of the court, is lawfully entitled to claim after preparing detailed panchnama of currency notes with their numbers or denomination, taking photographs of the currency notes and taking a security bond.

66. The photographs of such currency notes should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over and memo of the proceedings be prepared which must be signed by the parties and witnesses.

67. The production of the currency notes during the course of trial should not be insisted upon and the release should be permitted to use the currency.”

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, currency notes in question as per seizure memo be released to the applicant on furnishing security bond as per valuation report of the currency notes. IO is directed to get the valuation done of the currency notes prior to the release the same to the applicant as per directions of Hon'ble Supreme Court. IO is further directed to take the coloured photographs of the recovered currency and to place those photographs on case file.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

FIR No. 010055/2020
PS North Rohini
Vehicle No. DL-8SBR-5862

26.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-8SBR-5862 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-8SBR-5862** on superdari has been filed by the applicant.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Sushil Kumar
Duty MM /North-West/ Delhi
26.05.2020

e-FIR No. 000228/2020
PS Budh Vihar
Vehicle No. DL-1LM-2126

26.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-1LM-2126 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-1LM-2126** on superdari has been filed by the applicant.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Sushil Kumar
Duty MM /North-West/ Delhi
26.05.2020

e-FIR No. 88/2020
PS Budh Vihar
U/s 188/269 IPC
Vehicle No. DL-8SCU-1187

26.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-8SCU-1187 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-8SCU-1187** on superdari has been filed by the applicant.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Sushil Kumar
Duty MM /North-West/ Delhi
26.05.2020

e-FIR No. 6567/2020
PS Shalimar Bagh
U/s 379 IPC
Vehicle No. DL-8SCR-3957

26.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-8SCR-3957 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-8SCR-3957** on superdari has been filed by the applicant.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Sushil Kumar
Duty MM /North-West/ Delhi
26.05.2020

FIR no. 445/19
PS Bharat Nagar

26.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant.

Report of the IO filed wherein it is mentioned that surety has furnished wrong address and she is not residing at the given address.

In view of the report of IO, the present bail bond is rejected.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

FIR no. 70/2020
PS Budh Vihar

26.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant through VC.

This is an application seeking bail of the accused/applicant Shaurabh.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 18.03.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 18.03.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

FIR no. 606/16
PS Sultan Puri
State v. Rinki @ Ricki

26.05.2020

Present : Ld. APP for the State.

Ld. Counsel for applicant in person.

Ld. counsel for applicant has placed on self attested internet generated copies of previous ordersheets which reflects that accused Rinki @ Ricki was on bail in the present case.

In view of the same, let intimation regarding the bail of accused be sent to the Jail Superintendent.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

FIR No. 405/2020
PS Keshavpuram
U/s 188 IPC
Vehicle No. BR50P9786

26.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number BR50P9786 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **BR-50P-9786** on superdari has been filed by the applicant.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Sushil Kumar
Duty MM /North-West/ Delhi
26.05.2020

FIR No. 256/2020
PS North Rohini
U/s 188 IPC
Vehicle No. DL-1LS-1599

26.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-1LS-1599 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number DL-1LS-1599 on superdari has been filed by the applicant.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Sushil Kumar
Duty MM /North-West/ Delhi
26.05.2020

FIR no. 37379/16
PS Mangolpuri

26.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant through VC.

This is an application for calling status report.

Let the status report be called from the SHO PS
concerned for **27.05.2020**.

Copy of this order be also sent to the counsel for the
applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached
with the court today.

In-charge Computer Branch is directed to upload the
order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

FIR no. 538/18
PS Aman Vihar

26.05.2020

Present : Ld. APP for the State.

None for Surety.

Report in compliance of previous order not received.

SHO PS concerned is directed to file verification report positively for **27.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

FIR no. 117/2020
PS Raj Park

26.05.2020

Present : Ld. APP for the State.

None for Surety.

Report in compliance of previous order not received.

SHO PS concerned is directed to file verification report positively for **27.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

FIR no. 37/2020
PS North Rohini

26.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant through VC.

This is an application for releasing of mobile phone and cash of Rs. 800/- of the accused.

Copy of reply filed, wherein it is mentioned that mobile phone has been sent to the FSL for investigation. Further, it is submitted that he has no objection in the release of jama talashi articles i.e. Rs. 800/- of the applicant/accused.

Heard. Record perused.

IO is directed to release the Jama Talashi article i.e. cash of Rs. 800/- to the applicant/accused as per Personal Search Memo against due acknowledgment.

Application is partly allowed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

FIR no. 83/20
PS Ashok Vihar
State v. Rahul @ Lavva and Anr.

26.05.2020

Fresh Charge-sheet filed.

Present : Ld. APP for the State.

IO SI Narendra Singh in person.

Accused is stated to be in JC.

Submissions heard.

Be put up for consideration before the concerned Court on 09.06.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

FIR no. 0053/2020
PS Subhash Place

26.05.2020

Bail application taken up through video conferencing for urgent hearing of bail application of accused Vipin.

Present : Ld. APP for the State in person.

Sh. R. P. Shrivastava, Ld. counsel for accused (through VC).

Let reply to the application be called through SHO PS concerned for **27.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

FIR no. 390/2020
PS Bharat Nagar
U/s 188 IPC

26.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number RJ-14GK-5717 on Superdari.

Present : Ld. APP for the State.

Sh. S. S. Bagga, Ld. counsel for applicant through
VC.

This is an application for releasing of vehicle bearing no. RJ-14GK-5717 on superdari.

Let reply to the application be called from the SHO
PS concerned for **27.05.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

FIR no. 133/2020
PS Begumpur
U/s 279/337 IPC

26.05.2020

Present : Ld. APP for the State.

Sh. K. K. Pandey, Ld. counsel for applicant
through VC.

This is an application for releasing of vehicle on
superdari.

Let reply to the application be called from the SHO
PS concerned for **27.05.2020**.

Copy of this order be also sent to the counsel for the
applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached
with the court today.

In-charge Computer Branch is directed to upload the
order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

FIR No. 0087/2020
PS Ashok Vihar
U/s 188 IPC
Vehicle No. DL-1LW9997

26.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-1LW 9997 on Superdari.

Present : Ld. APP for the State in person.

Sh. Nipendra Singh, Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number DL-1LW9997 on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Sushil Kumar
Duty MM /North-West/ Delhi
26.05.2020

FIR No. 293/2020
PS Subhash Place
U/s 188/269/270/271 IPC
Vehicle No. UP-12T-7998

26.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number UP-12T-7998 on Superdari.

Present : Ld. APP for the State in person.

Sh. S. S. Bagga, Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number UP-12T-7998 on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Sushil Kumar
Duty MM /North-West/ Delhi
26.05.2020

FIR No. 0240/2020
PS Mangolpuri
U/s 188 IPC
Vehicle No. DL-10CK-8509

26.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-10CK-8509 on Superdari.

Present : Ld. APP for the State in person.

Sh. Prince Sharma, Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-10CK-8509** on superdari has been filed by the applicant.

Reply filed by IO, wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the

vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Sushil Kumar
Duty MM /North-West/ Delhi
26.05.2020

FIR no. 148/19
PS Mangolpuri

26.05.2020

Present : Ld. APP for the State.

Sh. B. K. Singh, Ld. counsel for applicant through
VC.

This is an application seeking bail of the
accused/applicant Tarun.

It is submitted that the applicant has been falsely
implicated in this case and has nothing to do with the alleged
offence. It is further submitted that the applicant is in J/C since
11.08.2019 and is no more required for the further
investigation. It is further submitted that the applicant would
appear before the court on the date fixed and would not
interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the
bail application of the applicant stating that there are chances
that the applicant may jump bail and may commit similar
offence in future.

Copy of reply filed. The original reply be filed
before the concerned court as and when the courts resume
functioning. IO through his reply has opposed the bail
application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 11.08.2019 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 26.05.2020

FIR no. 0313/18
PS Vijay Vihar

26.05.2020

Present : Ld. APP for the State.

Sh. Sohan Goyal, Ld. counsel for
applicant/accused through VC.

This is an bail application of accused Krishan.

Reply filed through e-mail. The original reply be
filed before the concerned court as and when the courts resume
functioning. IO through his reply has opposed the bail
application of the applicant.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court
of India in Suo Moto Writ Petition (C) No.1/2020 in RE:
contagion of Covid-19 Virus in prisons and that of Hon'ble
High Court of Delhi in W. P. (C) 2945/2020 in the matter of
Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the
accused Krishan admitted to interim bail for a period of 45 days
from today, subject to furnishing of personal bonds in the sum
of Rs. 10,000/- each to the satisfaction of concerned Jail
Superintendent. It is clarified that the present order of interim
bail is passed without going into the merits of the case or
otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

e-FIR no. 036481/19
PS Shalimar Bagh

26.05.2020

Present : Ld. APP for the State.

Sh. Ranjan, Ld. counsel for applicant/accused
through VC.

This is an bail application of accused Rahul @
Bakra.

Reply filed through e-mail. The original reply be
filed before the concerned court as and when the courts resume
functioning. IO through his reply has opposed the bail
application of the applicant.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court
of India in Suo Moto Writ Petition (C) No.1/2020 in RE:
contagion of Covid-19 Virus in prisons and that of Hon'ble
High Court of Delhi in W. P. (C) 2945/2020 in the matter of
Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the
accused Rahul @ Bakra admitted to interim bail for a period of
45 days from today, subject to furnishing of personal bonds in
the sum of Rs. 10,000/- each to the satisfaction of concerned
Jail Superintendent. It is clarified that the present order of
interim bail is passed without going into the merits of the case

or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 26.05.2020

FIR no. 821/19
PS Sultanpuri

26.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant through VC.

This is an application for cancellation of NBW issued against accused, however, Ld. counsel for applicant submits that accused Alok @ Anu is arrested on execution of NBWs issued against him and he is presently lying in JC since 17.03.2020. Hence, Ld. counsel for applicant orally requested for grant of bail.

In view of the submission, present application is treated as bail application.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already

been recovered and the applicant is in J/C since 17.03.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 26.05.2020

Pooja Chahuan v. SHO PS Raj Park

26.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant through VC.

This is an application for calling status report.

Let the status report be called from the SHO PS
concerned for **28.05.2020**.

Copy of this order be also sent to the counsel for the
applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached
with the court today.

In-charge Computer Branch is directed to upload the
order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 26.05.2020

e-FIR no. 1141/19
PS North Rohini

26.05.2020

File is taken up with the application through video conferencing for urgent hearing of bail application of accused.

Present : Ld. APP for the State.

Ms. Dezy Rekha, Ld. LAC for accused Salman.

Heard. Application perused.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Salman admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds in the sum of Rs. 10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Copy of this order be also sent to the counsel for the

applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 26.05.2020

FIR no. 377/17
PS Kanjhawala

26.05.2020

Present : Ld. APP for the State.

Sh. Aditya Vashishath, Ld. counsel for applicant.

This is an application for seeking extension of interim bail of accused Gaurav Mittu.

Submissions heard. Record perused.

The interim bail of accused is extended till 15.07.2020.

Application stands disposed off.

Proceedings be sent back to the concerned Court.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

FIR No. 869/19
PS: Mangol Puri
State v. Sunny
U/s: 25/54/59 of Arms Act

26.05.2020

Present : Ld. APP for State.

Ld. Counsel for applicant / accused.

Accused is in J/C.

Release Warrant received back with the report of Jail Superintendent that there is no mention of father's name and address of the accused.

Let SHO / IO concerned be directed to furnish the father's name and address of the accused for **27.05.2020**.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

DD No.2-A dated 22.03.2020

**PS: Ashok Vihar
Stage v. Himanshu**

26.05.2020

Present : Ld. APP for State.

None for accused.

Let previous order dated 24.05.2020 be complied afresh for

27.05.2020.

(Sushil Kumar)

Duty MM, NW, Rohini, 26.05.2020

D V Petition
Harpreet Vs. Dharampal
PS: Begum Pur

26.05.2020

Present : None for petitioner.

Be put up for **29.05.2020**.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

CC no.23843/2019
Smt Meenu Duggal v. Pradeep Duggal

26.05.2020

Present : Ld. APP for the state.

None for accused/applicant.

Be put up for **27.05.2020**.

(Sushil Kumar)
Duty MM, NW, Rohini, 26.05.2020

FIR no.243/2020
PS: Ashok Vihar
State v. Radhey Shyam Gupta
U/s 33 of Delhi Excise Act

26.05.2020

Present : Ld. APP for State.
None for accused/applicant.
Be put up for **27.05.2020**.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

FIR no.586/2019
PS: Raj Park
State v. Ajeet @ Kattu
U/s 25/54/59 Arms Act

26.05.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant Ajeet @ Kattu.

Surety Mr. Sant Lal in person.

PB and SB furnished and accepted.

Release warrant be issued immediately.

Application is disposed off accordingly.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached with the court
today.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

FIR no.036/2020
PS: Bharat Nagar
State v. Raja
U/s 25/54/59 Arms Act

26.05.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant Raja.

Surety Ms. Mehjabi in person.

PB and SB furnished and accepted.

Release warrant be issued immediately.

Application is disposed off accordingly.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached with the court
today.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

FIR no. 765/ 2018
PS Aman Vihar
U/s 420/468/471/34 IPC
State v. Shiv Kumar

26.05.2020

**Bail application taken up through video conferencing for hearing
of bail application of accused Shiv Kumar.**

Present : Ld. APP for the State .

Sh. Jitender Singh, Ld. counsel for accused (through VC).

It is submitted in the application that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further stated that the applicant is no more required for the purpose of investigation. It is further submitted that the applicant has clean antecedents and has no previous involvement. It is further submitted that the applicant would not abscond or tamper with the prosecution evidence. Accordingly, it is prayed that the applicant be released on bail.

Per contra Ld. APP for the State has opposed the bail application.

Reply filed today. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

The present application does not falls under criteria as laid down by Hon'ble High Court of Delhi. Further, the offence alleged is serious in nature. Further the investigation of this case is at preliminary

stage. It is mentioned in the reply that accused is a habitual offender and having involvement in other FIR cases. Releasing of accused may result in repetition of similar crime.

As such I am not inclined to grant bail to the accused at this stage.

Hence the application is dismissed.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

FIR no.170/2020
PS: Kanjhawala
State v. Virender @ Bittu
U/s 419/467/468/471 IPC

26.05.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant Virender @ Bittu.

Surety Mr. Vishal in person.

PB and SB furnished and accepted.

Release warrant be issued immediately.

Application is disposed off accordingly.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached with the court
today.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

FIR no.38/2020
PS: Bharat Nagar
State v. Deepak @ Appu
U/s: 21 NDPS Act

26.05.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant Deepak @ Appu.

Surety Mr. Karan Singh in person.

PB and SB furnished and accepted.

Release warrant be issued immediately.

Application is disposed off accordingly.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached with the court
today.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

FIR no.236/2020
PS: Begum Pur
Return of Release Warrants

26.05.2020

Present : Ld. APP for State.

None for the accused.

Be put up for purpose already fixed for 28.05.2020.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached with the court
today.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

e-FIR no.003660/2020
PS: South Rohini
U/s 379/411/34 IPC
State v. Jitu @ Jatin Sharma

26.05.2020

Present : Ld. APP for State.

Sh. Vijay Singh, Ld. Counsel for the accused/applicant
(through VC).

Compliance of order dated 23.05.2020 has not been received
till date.

Let compliance report of order dated 23.05.2020 be complied
afresh for **27.05.2020**.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached with the court
today.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

FIR no.0243/2020
PS: Ashok Vihar
Bail application of accused Gopal Gupta
U/s 33/34/35 of Delhi Excise Act & Section 336 IPC

26.05.2020

Present : Ld. APP for State.

Sh. Ravinder Kr Singh, Ld. Counsel for the accused/applicant
Gopal Gupta (through VC).

This is an application seeking bail of the accused/applicant
Gopal Gupta.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 13.05.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through mail from IO. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 13.05.2020 and as such

evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

FIR no.0243/2020

PS: Ashok Vihar

**Bail application of accused Phulender Gupta
U/s 33/34/35 of Delhi Excise Act & Section 336 IPC**

26.05.2020

Present : Ld. APP for State.

Sh. Ravinder Kr Singh, Ld. Counsel for the accused/applicant
Phulender Gupta (through VC).

This is an application seeking bail of the accused/applicant
Phulender Gupta.

It is submitted that the applicant has been falsely implicated in
this case and has nothing to do with the alleged offence. It is further
submitted that the applicant is in J/C since 13.05.2020 and is no more
required for the further investigation. It is further submitted that the
applicant would appear before the court on the date fixed and would not
interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail
application of the applicant stating that there are chances that the applicant
may jump bail and may commit similar offence in future.

Copy of reply received through mail from IO. The original reply be
filed before the concerned court as and when the courts resume functioning. IO
through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been
recovered and the applicant is in J/C since 13.05.2020 and as such

evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

FIR no.0243/2020
PS: Ashok Vihar
Bail application of accused Shivji Gupta
U/s 33/34/35 of Delhi Excise Act & Section 336 IPC

26.05.2020

Present : Ld. APP for State.

Sh. Ravinder Kr Singh, Ld. Counsel for the accused/applicant
Shivji Gupta (through VC).

This is an application seeking bail of the accused/applicant
Shivji Gupta.

It is submitted that the applicant has been falsely implicated in
this case and has nothing to do with the alleged offence. It is further
submitted that the applicant is in J/C since 13.05.2020 and is no more
required for the further investigation. It is further submitted that the
applicant would appear before the court on the date fixed and would not
interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail
application of the applicant stating that there are chances that the applicant
may jump bail and may commit similar offence in future.

Copy of reply received through mail from IO. The original reply be
filed before the concerned court as and when the courts resume functioning. IO
through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been
recovered and the applicant is in J/C since 13.05.2020 and as such

evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

FIR no. 110/2020
PS Aman Vihar
State v. Govinda @ Murlidhar
U/s 25/54/59 Arms Act
Vehicle bearing no. DL-8S-CR-8672

26.05.2020

Present : Ld. APP for State.

Applicant Owner Ms. Laxmi in person with Ld. Counsel.

The present application for release of vehicle bearing no. **DL-8S-CR-8672** has been filed by the applicant Ms. Laxmi.

Copy of reply received through mail from IO and submitted that there is no objection for the release of the vehicle. The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

The Hon'ble High Court of Delhi has observed in *Manjit Singh Vs. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

“Vehicles

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should suffice for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.”

In these circumstances the aforesaid vehicle be released to the Registered Owner after due verification of his/her identity subject to the following

conditions:

1.IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chassis No., registered owner and other necessary details of the vehicle;

2.IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle;

3.The photographs should be attested and counter signed by the complainant, accused and the applicant;

4.IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;

5.IO shall take the security bond of appropriate value from the applicant, taking into consideration the valuation report;

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

FIR no.366/2020
PS: Keshav Puram
State v. Arjun Soni
U/s: 188 IPC
Vehicle No.DL1RM8631

26.05.2020

Present : Ld. APP for State.

Ms. Dezy Rekha, Ld. Counsel for applicant.

Surety Mr. Rajender Verma in person.

This is an application seeking release of Auto Rikshaw bearing registration no.DL1RM8631 to the applicant.

Let report be called from concerned SHO for **27.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

FIR no.1099/2019
PS: Mangol Puri
State v. Monu
U/s 22 (C) NDPS Act

26.05.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant Monu.

Surety Mr. Rajender Verma in person.

PB and SB furnished and accepted.

Release warrant be issued immediately.

Application is disposed off accordingly.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached with the court
today.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

e-FIR no.004142/2020
PS: Budh Vihar
State v. Amit @ Happy
U/s 379 IPC

26.05.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant Amit @ Happy.

Surety Ms. Garima in person.

PB and SB furnished and accepted.

Release warrant be issued immediately.

Application is disposed off accordingly.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached with the court
today.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

e-FIR no.40228/2019
PS: South Rohini
Bail application of accused Parmod Ganja
U/s 379/411/34 IPC

26.05.2020

Present : Ld. APP for State.

Sh. K. K. Vuhat, Ld. Counsel for the accused/applicant
Parmod Ganja (through VC).

This is an application seeking bail of the accused/applicant Parmod Ganja.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 04.03.2019 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through mail from IO. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 04.03.2019 and as such

evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

FIR no.594/2020
PS: Sultanpuri
Bail application of accused Mukesh@ Putti
U/s 25/54/59 Arms Act r/w section 188 IPC

26.05.2020

Present : Ld. APP for State.

Sh. A. K. Sharma, Ld. Counsel for the accused/applicant
Mukesh @ Putti (through VC).

This is an application seeking bail of the accused/applicant
Mukesh @ Putti.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 06.05.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through Whatsapp from IO. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been

recovered and the applicant is in J/C since 06.05.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

FIR no. 511/ 2019
PS Kanjhawla
U/s 302/201 IPC & 27/54/59 Arms Act

26.05.2020

Bail application taken up through video conferencing for hearing of bail application of accused Gaurav.

Present : Ld. APP for the State .
Ld. counsel for accused (through VC).

It is submitted in the application that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further stated that the applicant is no more required for the purpose of investigation. It is further submitted that the applicant has clean antecedents and has no previous involvement. It is further submitted that the applicant would not abscond or tamper with the prosecution evidence. Accordingly, it is prayed that the applicant be released on bail.

Per contra Ld. APP for the State has opposed the bail application.

Reply filed today. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

Offence alleged is serious in nature. Further the investigation of this case is at preliminary stage. It is mentioned in the reply that accused is a habitual offender and having involvement in other FIR cases. Releasing of accused may result in repetition of similar crime.

As such I am not inclined to grant bail to the accused at this stage.

Hence the application is dismissed.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

FIR no. 47/2002
PS Sultan Puri
State v. Manoj

26.05.2020

Present : Ld. APP for the State.

Mr. Rahul Chaudhary, Ld. Counsel for
applicant (through VC).

Reply from the IO has not been received till
date in compliance of the order dated 24.05.2020. It be
called for **28.05.2020** positively.

Copy of this order be also sent to the counsel
for the applicant through E-mail / WhatsApp by the
Reader / Ahlmad.

In-charge Computer Branch is directed to
upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

e-FIR no. 00099/2020
PS Mangol Puri
U/s: 379 IPC

26.05.2020

Present : Ld. APP for the State.

Ms. Preeti Kansal, Ld. Counsel for applicant.

This is an application for release of Mobile Phone (Oppo CPH 1909, Black Colour) filed by the applicant.

Be put up for filing of reply through concerned SHO for **27.05.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:
Delhi/26.05.2020

Challan No.22165/2020 Dated 05.04.2020

PS: Maurya Enclave

State Vs. Ankush Sachdeva

Vehicle No.DL1CQ-5122

26.05.2020

Present : Sh. Parmod Kumar, Ld. APP for the State.

Sh. Prince Gupta, Ld. Counsel for applicant (through VC).

Reply has been received through e-mail.

No document regarding the ownership of vehicle has been attached along-with present application.

Ld. Counsel for applicant seeks some more time for filing the copies of original documents.

In view of the same, be put up for **27.05.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/26.05.2020

FIR No.1027/2015
PS: Aman Vihar
State Vs. Savitri

26.05.2020

Present : Ld. APP for the State.

Ld. Counsel for applicant (through Video Conferencing).

It is informed by Ld. Counsel for applicant that the surety is not present today. It is further informed by Ld. Counsel for applicant that the present application has been made on behalf of surety for extension of the period of bail bond.

Original Record pertaining to bail of accused is not available at present.

Let the bail bond and other documents be called from the concerned Court for **27.05.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini: Delhi/26.05.2020